



HIGH COURT FOR THE STATE OF TELANGANA

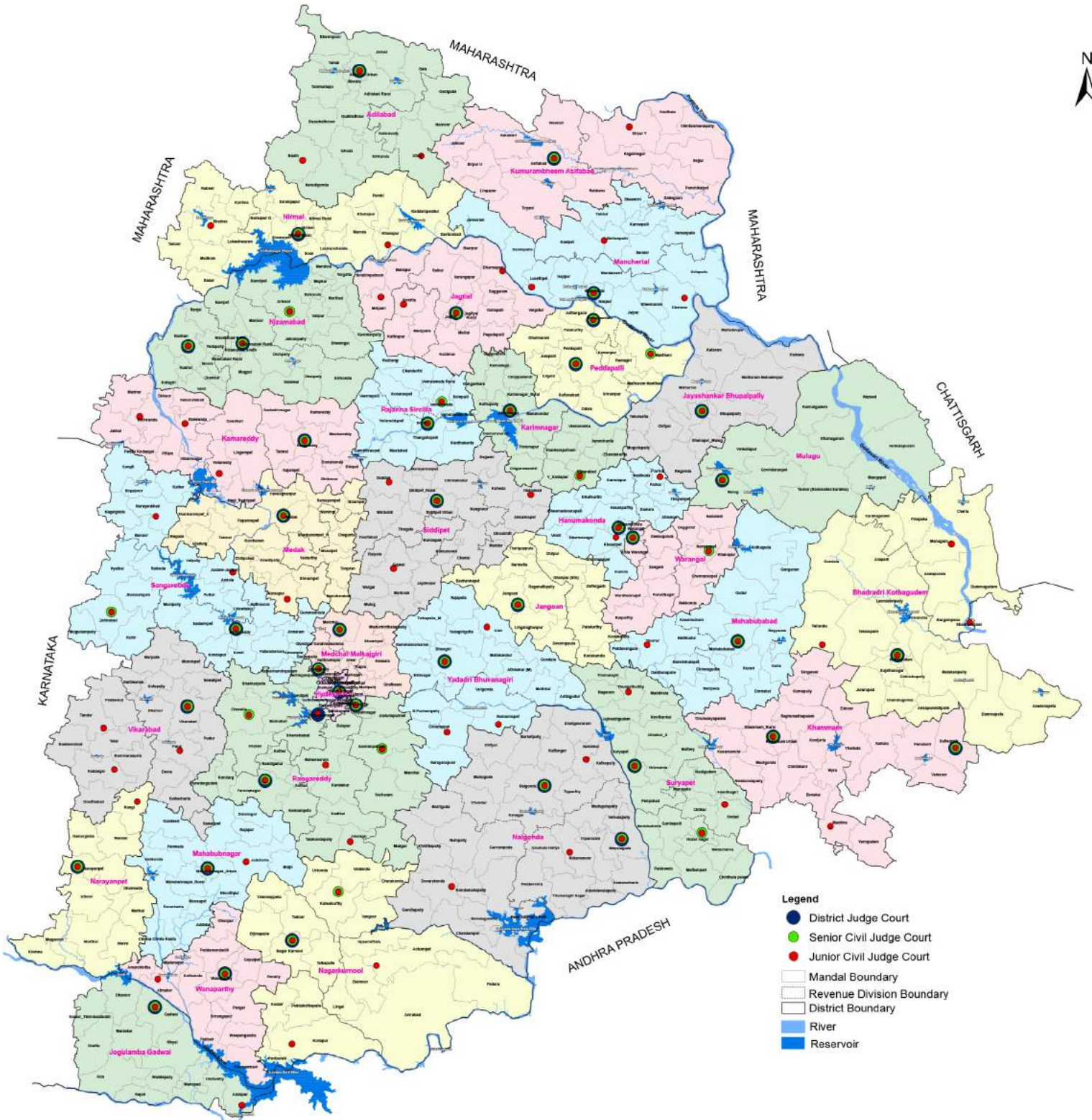
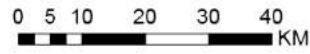
REORGANIZATION OF JUDICIAL DISTRICTS IN THE STATE OF TELANGANA



NIZAMABAD JUDICIAL DISTRICT



Judicial Districts Map Telangana State

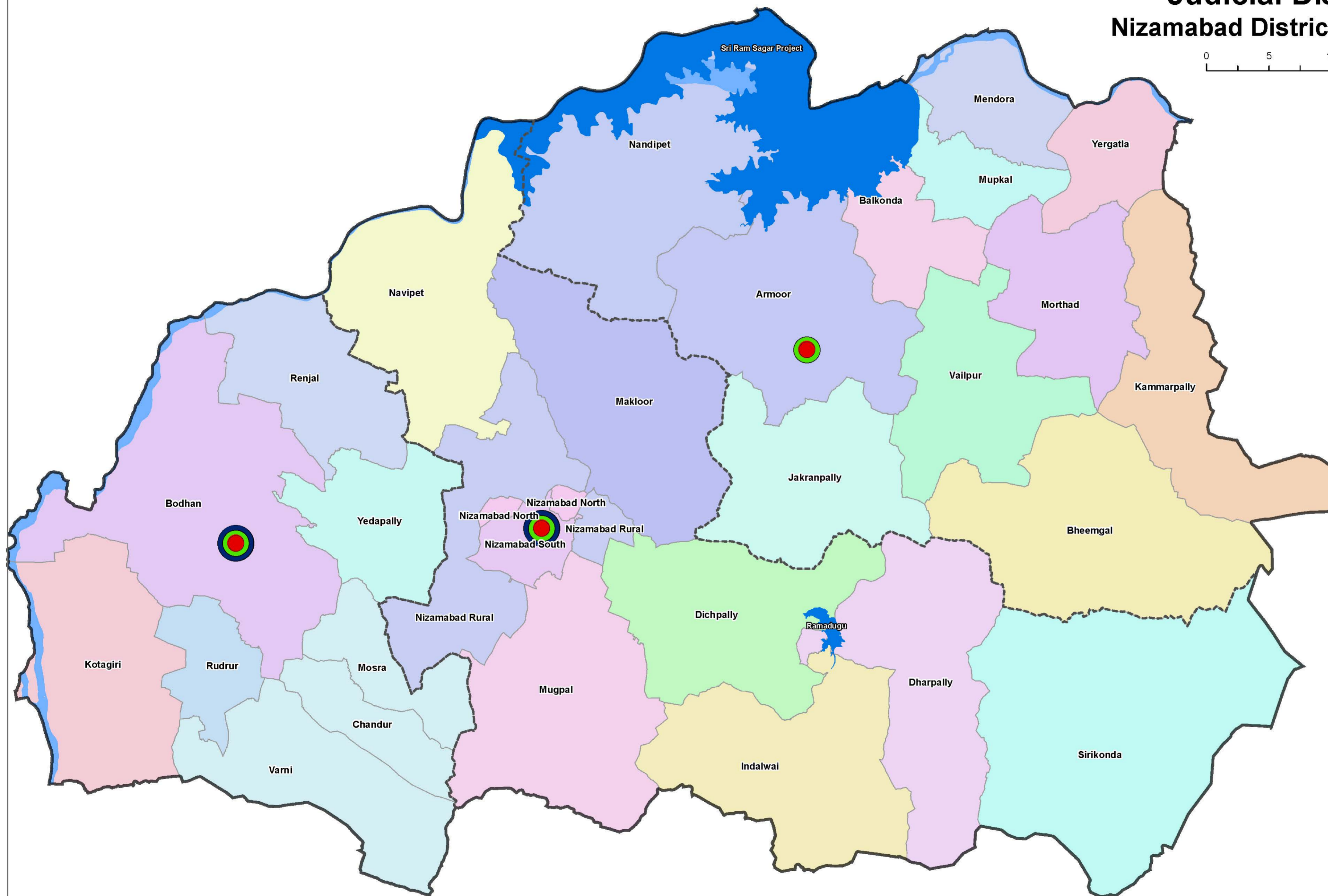
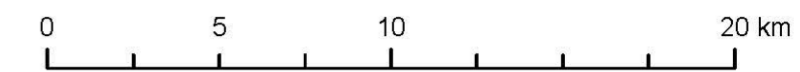


- Legend**
- District Judge Court
 - Senior Civil Judge Court
 - Junior Civil Judge Court
 - Mandal Boundary
 - Revenue Division Boundary
 - District Boundary
 - River
 - Reservoir



Judicial Districts Map

Nizamabad District, Telangana State



Court Type

- District Judge Court
- Senior Civil Judge Court
- Junior Civil Judge Court
- Revenue Divisions
- District Boundary
- Reservoir
- River

**GOVERNMENT OF TELANGANA
ABSTRACT**

Courts – Nizamabad District – Establishment of District Court at Nizamabad District consequent upon approval of High Court for establishment of 33 Judicial Districts Co-terminus with 33 Revenue Districts - Notifying the local limits of jurisdiction under Telangana Civil Courts Act, 1972 & Code of Criminal Procedure, 1973 – Amendment -Notification – Orders – Issued.

LAW (LA, LA&J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No. 79

Dated: 01-06-2022
Read the following:-

1. G.O.Ms.No.40, Law (LA, LA&J-Home-Courts.A2) Department, Dated: 17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated: 27-05-2022.

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ORDER:

In the G.O.1st read above, orders have been issued notifying the local limits of jurisdiction of District Court, Nizamabad District consequent upon approval of High Court for establishment of 33 Judicial Districts Co-terminus with 33 Revenue Districts under Telangana Civil Courts Act, 1972 & Code of Criminal Procedure, 1973, which was published in Extraordinary Issue of the Telangana Gazette, dated:17-05-2022.

2. In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, Government after examination of the matter, hereby issue the following amendment to the Notification issued in the G.O.1st read above:

NOTIFICATION – III

In exercise of the powers conferred by under sub-section (1) of Section 15 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government, in consultation with the High Court for the State of Telangana, hereby amend the orders vide G.O.Ms.No.40, Law (LA, LA&J-Home-Courts.A2) Department Dated:17.05.2022:

AMENDMENT

In the said orders, under Telangana Civil Courts Act, 1972,-

- (1) In Notification–III, for the schedule thereunder, the following schedule shall be substituted, namely:-

SCHEDULE

“NAME OF THE COURT (1)	AREA OVER WHICH IT EXERCISE JURISDICTION (2)
District Court, Nizamabad	Original and Appellate Jurisdiction over the entire area comprising the Revenue Divisions of Nizamabad and Armoor as constituted in G.O.Ms.No.229, Revenue (DA-CMRF) Deptt., dated 11.10.2016 and as amended vide G.O.Ms.No.27, Revenue (DA-CMRF) Department, dated 07.03.2019
Additional District Court, Bhodan	Original and Appellate Jurisdiction over the entire area comprising the Revenue Division of Bhodan as constituted in G.O.Ms.No.229, Revenue (DA-CMRF) Deptt., dated 11.10.2016 and as amended vide G.O.Ms.No.27, Revenue (DA-CMRF) Department, dated 07.03.2019
Subordinate Judges Court, Nizamabad	Original Jurisdiction over the areas comprising the Revenue Mandals of Nizamabad Division except Sirikonda Mandal as specified in G.O.Ms.No.229, Revenue (DA-CMRF) Department, dated 11.10.2016

(PTO)

Subordinate Judges Court, Armoor	Original Jurisdiction over the areas comprising the Revenue Mandals of Armoor Division and Sirikonda Mandal of Nizamabad Division as specified in G.O.Ms.No.229, Revenue (DA-CMRF) Department, dated 11.10.2016
Subordinate Judges Court, Bhodan	Original Jurisdiction over the areas comprising the Revenue Mandals of Bhodan Division as specified in G.O.Ms. No.229, Revenue (DA-CMRF) Deptt., dated 11.10.2016 and as amended vide G.O.Ms.No.27, Revenue (DA-CMRF), Department, dated 07.03.2019”

(2) In Notification–IV, for the words “Additional District Court at Nizamabad and” the words “and the Additional District Courts at Nizamabad and Bhodan as” shall be substituted, namely:-

(3) In Notification–V, for the table thereunder, the following table shall be substituted, namely:-

“S.No.	Designation of the Court	Location	Area over which the Court exercises jurisdiction
(1)	(2)	(3)	(4)
1	Junior Civil Judge	Nizamabad	Over the entire mandals of: Nizamabad South, Nizamabad North, Nizamabad Rural, Navipet, Makloor, Dichpally, Dharpally, Mugpal and Indalwai
2	Junior Civil Judge	Armoor	Over the entire mandals of: Armoor, Sirikonda, Balkonda, Bheemgal, Morthad, Kammarpally, Vailpoor, Jakranpally, Mendora, Mupkal, Nandipet and Yergatla
3	Junior Civil Judge	Bhodan	Over the entire mandals of: Bhodan, Yedapally, Renjal, Kotagiri, Verni, Moosra, Chandur and Rudrur”

3. The Commissioner of Printing Stationery and Stores Purchase, Telangana State, Hyderabad is requested to publish the Notification in an Extra- Ordinary issue of the Telangana Gazette dated:01.06.2022and furnish 40 Copies of the Gazette Notification for the use of the High Court and Government.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To
The Registrar General, High Court for the State of Telangana at Hyderabad.
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad.

Copy to:-

The PS to Secretary to CM.
The PS to Minister (Law and Courts).
The PS to Chief Secretary.
The PS to Secretary to Law Department.
The Law (F) Department.
The Director General of Polices, Telangana, Hyderabad.
The Director of Prosecutions, Telangana, Hyderabad.
All the District Collectors/Superintendent of Police, Telangana.
The Accountant General, Telangana, Hyderabad.
The Pay & Accounts Office, Telangana, Hyderabad
The Director of Treasuries and Accounts, Telangana State, Hyderabad.
All the District Treasury Officers, Telangana.
Sf/Sc.

// FORWARDED :: BY ORDER //

SECTION OFFICER



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 109]

HYDERABAD, MONDAY, MAY 30, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

—x—
JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - JUDICIAL NOTIFICATIONS ISSUED BY THE HIGH COURT.

[Memo No. 5712/Courts A2/2022-1, Home (Courts), Dated: 30th May, 2022.]

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Nizamabad from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Nizamabad	Over the entire Revenue Mandals of Nizamabad South, Nizamabad North, Nizamabad Rural, Navipet, Makloor, Dichpally, Dharpally, Mugpal and Indalwai as reconstituted in the district of Nizamabad.
2.	Judicial Magistrates of First Class	Armoor.	Over the entire Revenue Mandals of Armoor, Balkonda, Bheemgal, Morthad, Kammarpally, Vailpoor, Jakranpally, Mendora, Mupkal Nandipet, Sirikonda and Yergatla as reconstituted in the district of Nizamabad.
3.	Judicial Magistrates of First Class	Bodhan	Over the entire Revenue Mandals of Bodhan, Yedapally, Renjal, Kotagiri, Varni, Mosra, Chandur and Rudrur as reconstituted in the district of Nizamabad.

Hyderabad,
27-05-2022.

(Sd/-),
Registrar General
High Court for the State of Telangana.

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తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 105]

HYDERABAD, MONDAY, MAY 23, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

JUDICIAL COURTS

HIGH COURT FOR THE STATE OF TELANGANA

CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - REQUEST OF THE GOVERNMENT TO CARVE OUT JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5496/Courts.A2/2022-1, Home (COURTS.A), Dated : 23rd May, 2022.]

APPOINTMENT OF ASSISTANT SESSIONS JUDGES TO BE THE
CHIEF JUDICIAL MAGISTRATES

Roc No. 346/E1/2021. In exercise of the powers conferred Under Sub-Section (1) of Section 12 of the Code of Criminal Procedure, 1973, (Central Act II of 1974) and in supersession of the earlier notification issued on the subject, the High Court for the State of Telangana here by appoints with effect from 02-06-2022, the Senior Civil Judge-cum-Assistant Sessions Judges mentioned in column 2 of the table below who are Judicial Magistrate of First Class, in their respective Districts shown in Column 3 thereof and confers on them all the powers of the Chief Judicial Magistrates under the said Code or Under any other Law from the time being in force.

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
1.	Senior Civil Judge-Cum-Assistant Sessions Judge, Adilabad	:	Chief Judicial Magistrate, Adilabad
2.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kumuram Bheem (Asifabad)	:	Chief Judicial Magistrate, Kumuram Bheem
3.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mancherial	:	Chief Judicial Magistrate, Mancherial

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES	DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2	3
4.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nirmal	: Chief Judicial Magistrate, Nirmal
5.	Senior Civil Judge-Cum-Assistant Sessions Judge, Karimnagar	: Chief Judicial Magistrate, Karimnagar
6.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jagtial	: Chief Judicial Magistrate, Jagtial
7.	Senior Civil Judge-Cum-Assistant Sessions Judge, Peddapalli	: Chief Judicial Magistrate, Peddapalli
8.	Senior Civil Judge-Cum-Assistant Sessions Judge, Rajanna Sircilla	: Chief Judicial Magistrate, Rajanna Sircilla
9.	Senior Civil Judge-Cum-Assistant Sessions Judge, Khammam	: Chief Judicial Magistrate, Khammam
10.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhadradi Kothagudem	: Chief Judicial Magistrate, Bhadradi Kothagudem
11.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nizamabad	: Chief Judicial Magistrate, Nizamabad
12.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kamareddy	: Chief Judicial Magistrate, Kamareddy
13.	Senior Civil Judge-Cum-Assistant Sessions Judge, Medak	: Chief Judicial Magistrate, Medak
14.	Senior Civil Judge-Cum-Assistant Sessions Judge, Sangareddy	: Chief Judicial Magistrate, Sangareddy
15.	Senior Civil Judge-Cum-Assistant Sessions Judge, Siddipet	: Chief Judicial Magistrate, Siddipet
16.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubnagar	: Chief Judicial Magistrate, Mahabubnagar
17.	Senior Civil Judge-Cum-Assistant Sessions Judge, Wanaparthy	: Chief Judicial Magistrate, Wanaparthy
18.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nagarkurnool	: Chief Judicial Magistrate, Nagarkurnool
19.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jogulamba Gadwal	: Chief Judicial Magistrate, Jogulamba Gadwal
20.	Senior Civil Judge-Cum-Assistant Sessions Judge, Narayanpet	: Chief Judicial Magistrate, Narayanpet
21.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nalgonda	: Chief Judicial Magistrate, Nalgonda
22.	Senior Civil Judge-Cum-Assistant Sessions Judge, Suryapet	: Chief Judicial Magistrate, Suryapet
23.	Senior Civil Judge-Cum-Assistant Sessions Judge, Yadadri Bhuvanagiri	: Chief Judicial Magistrate, Yadadri Bhuvanagiri

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
24.	Senior Civil Judge-Cum-Assistant Sessions Judge, L.B.Nagar	:	Chief Judicial Magistrate, Rangareddy
25.	Senior Civil Judge-Cum-Assistant Sessions Judge, Vikarabad	:	Chief Judicial Magistrate, Vikarabad
26.	Senior Civil Judge-Cum-Assistant Sessions Judge, Malkajigiri	:	Chief Judicial Magistrate, Medchal
27.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal (Hanumakonda District)	:	Chief Judicial Magistrate, Hanumakonda District
28.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal	:	Chief Judicial Magistrate, Warangal
29.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhupalpalli	:	Chief Judicial Magistrate, Jayashankar Bhupalpalli
30.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jangoan	:	Chief Judicial Magistrate, Jangoan
31.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubabad	:	Chief Judicial Magistrate, Mahabubabad
32.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mulug	:	Chief Judicial Magistrate, Mulug

Hyderabad,
23-05-2022.

(Sd/-)
Registrar General
High Court for the State of Telangana.

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THE TELANGANA GAZETTE
PART-I EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 108]

HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY GOVERNMENT

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HOME DEPARTMENT

(COURTS.A)

ESTABLISHMENT OF DISTRICT COURT AT NIZAMABAD DISTRICT CONSEQUENT UPON APPROVAL OF HIGH COURT FOR ESTABLISHMENT OF 33 JUDICIAL DISTRICTS CO-TERMINUS WITH 33 REVENUE DISTRICTS - NOTIFYING THE LOCAL LIMITS OF JURISDICTION UNDER TELANGANA CIVIL COURTS ACT, 1972 & CODE OF CRIMINAL PROCEDURE, 1973.

[G.O.Ms. No.40, LAW (LA, LA&J-HOME-COURTS.A2), 17th May, 2022.]

I. Under Telangana Civil Courts Act, 1972

NOTIFICATION – I

In exercise of the powers conferred under Sub-Section (1) of Section 10 and Section 11 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby establishes a District Court for Nizamabad District with a District Judge, Additional District Judges comprising the Revenue Divisions of Nizamabad, Armoor and Bodhan, with effect on and from the date the Officer posted as District Judge assumes charge.

NOTIFICATION – II

In exercise of the powers conferred under Sub-Section (1) of Section 12 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that the following Courts already functioning in the erstwhile District of Nizamabad shall be deemed to have been established in the District of Nizamabad from the date of establishment of the District Court for the District of Nizamabad.

1. The Senior Civil Judge's Court, Nizamabad
2. The Senior Civil Judge's Court, Armoor.
3. The Senior Civil Judge's Court, Bodhan.
4. The Junior Civil Judge's Court, Nizamabad.
5. The Junior Civil Judge's Court, Armoor.
6. The Junior Civil Judge's Court, Bodhan.

NOTIFICATION – III

In exercise of the powers conferred under Sub-Section (1) of Section 15 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect on and from the date of establishment of the District Court, Nizamabad, the Courts mentioned in Col.(1) of the Scheduled below shall have and exercise jurisdiction over the areas mentioned in Col.(2) thereof.

SCHEDULE**NOTIFICATION- IV**

In exercise of the powers conferred under Sub-Section (1) of Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana hereby appoints Nizamabad, as the place of sittings of the District Court, Additional District Court at Nizamabad and the place of sitting of the Subordinate Judge's Courts, at Nizamabad, Armoor and Bodhan.

NAME OF THE COURT (1)	AREA OVER WHICH IT EXERCISE JURISDICTION (2)
District Court, Nizamabad.	Original and Appellate Jurisdiction over the entire area comprising the Revenue District of Nizamabad District as constituted in G.O.Ms. No.229, Revenue (DA-CMRF) Deptt., dated 11.10.2016 and as amended vide G.O.Ms.No.27 , Revenue (DA-CMRF) Department, dated 07.03.2019.
Subordinate Judges Court, Nizamabad.	Original Jurisdiction over the areas comprising the Revenue Mandals of Nizamabad Division and Nandipet Mandal in Armoor Division as specified in G.O.Ms.No.229, Revenue (DA-CMRF) Deptt., dated 11.10.2016.
Subordinate Judges Court, Armoor.	Original Jurisdiction over the areas comprising the Revenue Mandals of Armoor Division and Sikonda Mandal of Nizamabad Division as specified in G.O.Ms.No.229, Revenue (DA-CMRF) Deptt., dated 11.10.2016
Subordinate Judges Court, Bodhan.	Original Jurisdiction over the areas comprising the Revenue Mandals of Bodhan Division as specified in G.O.Ms.No.229, Revenue (DA-CMRF) Deptt., dated:11.10.2016 and as amended vide G.O.Ms.No.27, Revenue (DA-CMRF) Department, dated:07.03.2019

NOTIFICATION- IV

In exercise of the powers conferred under Sub-Section (1) of Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana hereby appoints Nizamabad, as the place of sittings of the District Court, Additional District Court at Nizamabad and the place of sitting of the Subordinate Judge's Courts, at Nizamabad, Armoor and Bodhan.

NOTIFICATION- V

In exercise of the powers conferred under Sub-Section (1) of Section 15 and Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana in consultation with the High Court for the State of Telangana, hereby specifies that with effect on and from the date of establishment of the District Court Nizamabad, the Court of Junior Civil Judge shown in Col.(2) of the Table below shall be deemed to function within Nizamabad District and continue to be located at the places shown against each of them in the corresponding entry in Col.(3) and shall have and exercise jurisdiction over the areas mentioned in Col.(4) thereof.

S.No.	Designation of the Court	Location	Area over which the Court exercises jurisdiction
(1)	(2)	(3)	(4)
1	Junior Civil Judge	Nizamabad	Over the entire mandais of: Nizamabad South, Nizamabad North, Nizamabad Rural, Navipet, Makloor, Dichpally, Dharpally, Mugpal, Indalwai and Nandioet
2	Junior Civil Judge	Armoor	Over the entire mandais of: Armoor, Sirikonda, Balkonda, Bheemgal, Morthad, Kammarpally, Vailpoor, Jakranpally, Mendora, Mupkal and Yergatla.
3	Junior Civil Judge	Bodhan	Over the entire mandals of: Bodhan, Yedapally, Renjal, Kotagiri, Verni, Moosra, Chandur and Rudrur

II. Under Code of Criminal Procedure, 1973**Notification - I**

In exercise of the powers conferred under Section 7 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect on and from date of establishment of a District Court for Nizamabad District, there shall be a Sessions Division called Nizamabad Sessions Division, comprising the Revenue Divisions of Nizamabad, Armoor and Bhodan, with effect from the said date the Sessions Division of erstwhile Nizamabad District shall cease to exist.

Notification - II

In exercise of the powers conferred under Sub-section (1) of the Section 9 of the Code of Criminal Procedure, 1973, the Government of Telangana hereby establishes a Court of Sessions for Nizamabad Sessions Division with effect from date of the establishment of a District Court for Nizamabad District.

Notification - III

In exercise of the powers conferred under Sub-Section (1) of Section 11 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana, hereby directs that the Courts of Judicial Magistrates of First Class already functioning at the under mentioned places shall be deemed to have been established as the Courts of Judicial Magistrate of First Class at the respective places in the Revenue District of Nizamabad with effect from the date of establishment of the Sessions Division for Nizamabad District.

1. Judicial Magistrates of First Class, Nizamabad.
2. Judicial Magistrates of First Class, Armoor.
3. Judicial Magistrates of First Class, Bodhan.

ESTABLISHMENT OF 32 JUDICIAL DISTRICT CO-TERMINUS WITH (33) REVENUE DISTRICTS (EXCLUDING HYDERABAD DISTRICT) - DETERMINATION OF THE LOCAL LANGUAGES IN ALL THE (33) DISTRICT COURTS UNDER SECTION 272 OF CODE OF CRIMINAL PROCEDURE, 1973 - APPROVED.

[G.O.Ms. No.51, LAW (LA, LA&J-HOME-COURTS.A2), 17th May, 2022.]

Notification

In exercise of the powers conferred by Section 272 of the Code of Criminal Procedure, 1973 (Central Act II of 1974) and in supersession of all the previous Notifications on the subject, the Government of Telangana hereby determine that, for the purpose of the said Code, the language mentioned in Column (3) of the Table below shall be the languages of each of the Courts in the corresponding Districts mentioned in Column (2) thereof:-

Sl.No (1)	NAME OF THE DISTRICT (2)	LANGUAGE OF THE COURTS (3)
1	Adilabad	: English, Telugu, Urdu and Marathi
2	Kumuram Bheem Asifabad	: English, Telugu, Urdu and Marathi
3	Mancherial	: English, Telugu, Urdu and Marathi
4	Nirmal	: English, Telugu, Urdu and Marathi
5	Karimnagar	: English, Telugu and Urdu
6	Jagitial	: English, Telugu and Urdu
7	Peddapalli	: English, Telugu and Urdu
8	Rajanna Sircilla	: English, Telugu and Urdu
9	Khammam	: English, Telugu and Urdu
10	Bhadradi Kothagudem	: English, Telugu and Urdu
11	Nizamabad	: English and Telugu
12	Kamareddy	: English and Telugu
13	Medak	: English, Telugu, Urdu and Kannada
14	Sangareddy	: English, Telugu, Urdu and Kannada
15	Siddipet	: English, Telugu, Urdu and Kannada
16	Mahabubnagar	: English, Telugu and Urdu
17	Wanaparthy	: English, Telugu and Urdu
18	Nagarkurnool	: English, Telugu and Urdu
19	Jogulamba Gadwal	: English, Telugu and Urdu
20	Narayanpet	: English, Telugu and Urdu
21	Nalgonda	: English, Telugu and Urdu
22	Suryapet	: English, Telugu and Urdu
23	Yadadri Bhuvanagiri	: English, Telugu and Urdu
24	Rangareddy	: English, Telugu and Urdu
25	Vikarabad	: English, Telugu and Urdu
26	Medchal-Malkajgiri	: English, Telugu and Urdu
27	Hanumakonda	: English, Telugu and Urdu
28	Warangal	: English, Telugu and Urdu
29	Jayashankar Bhupalpalli	: English, Telugu and Urdu
30	Jangoan	: English, Telugu and Urdu
31	Mahabubabad	: English, Telugu and Urdu
32	Mulugu	: English, Telugu and Urdu
33	Hyderabad	: English, Telugu and Urdu

M.A. MANNAN FAROOQUI,
Secretary to Government (I/c).



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THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 100]

HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - COURTS - CRIMINAL - PLACE OF SITTING OF SESSIONS COURT, APPOINTMENT OF JUDICIAL MAGISTRATE OF FIRST CLASS AND APPOINTMENT OF CHIEF JUDICIAL MAGISTRATES IN THE NEW JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5005/Courts. A2/2022-1 Home Courts. A, Dated 17-05-2022.]

JUDICIAL NOTIFICATION - I

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Sessions for the Nizamabad Sessions Division shall ordinarily hold its sitting at Nizamabad until further orders.

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Nizamabad from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Nizamabad	Over the entire Revenue Mandals of Nizamabad South, Nizamabad North, Nizamabad Rural, Navipet, Makloor, Dichpally, Dharpally, Mugpal, Indalwai and Nandipet as reconstituted in the district of Nizamabad.
2.	Judicial Magistrates of First Class	Armoor.	Over the entire Revenue Mandals of Armoor, Balkonda, Bheemgal, Morthad, Kammarpally, Vailpoor, Jakranpally, Mendora, Mupkal and Yergatla as reconstituted in the district of Nizamabad.
3.	Judicial Magistrates of First Class	Bodhan	Over the entire Revenue Mandals of Bodhan, Yedapally, Renjal, Kotagiri, Varni and Rudrur, as reconstituted in the district of Nizamabad.

Hyderabad,
06-05-2022.

(Sd/-),
Registrar General,
High Court for the State of Telangana.



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THE TELANGANA GAZETTE
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HYDERABAD, TUESDAY, OCTOBER 11, 2016.

NOTIFICATIONS BY GOVERNMENT

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REVENUE DEPARTMENT
(DA-CMRF.)

FORMATION / RE-ORGANIZATION OF DISTRICT, REVENUE DIVISIONS AND MANDALS IN NIZAMABAD DISTRICT - FINAL NOTIFICATION.

[G.O.Ms.No. 229, Revenue (DA-CMRF), 11th October, 2016.]

NOTIFICATION
Form II

In exercise of the powers conferred under Section 3 of the Telangana Districts (Formation) Act, 1974, the Governor of Telangana, in the interests of better administration and development of the area concerned, after taking into consideration of the objections and suggestions received from various people and public representatives, by altering the boundaries of existing District(s), i.e., as specified in Section 3 of the Central Act No. 6 of 2014 and its Revenue Divisions and Mandals and Villages, do hereby notify, the new District, Revenue Divisions and Mandals and Villages as specified in the Schedules below, with effect from 11.10.2016.

Formation of new District, Revenue Divisions, Mandals and Villages will not have any effect on the existing elected bodies of Zilla Parishads, Mandal Parishads and Gram Panchayats and their jurisdiction over the areas covered by the existing districts, as specified in Section 3 of the Central Act No. 6 of 2014 till the new ZPs, MPs and GPs are constituted, in accordance with law.

Schedule-I

Reorganization of Nizamabad District into the District of
Nizamabad

SL.NO	Name of the Revenue Division	Mandals in the District	Name of the Erstwhile District	Name of the Erstwhile Revenue Division
1	3	4	5	6
1	Nizamabad	Nizamabad South	Nizamabad	Nizamabad
2		Nizamabad North *		
3		Nizamabad Rural *		
4		Mugpal "New"		
5		Dichpally		
6		Dharpally		
7		Indalwai *		
8		Sinkonda		
9		Navipet		
10		Makloor		
1	Arnoor	Arnoor	Nizamabad	Nizamabad
3		Balkonda		
4		Mendora *		
		Mupkal *		
5		Kammarpally		
6		Vailpoor		
7		Morthad		
		Yergatla *		
8		Bheemgal		
10		Nandipet		
11		Jakranpally		
1	Bhodan	Bodhan	Nizamabad	Nizamabad
2		Yedapally		
3		Renjal		
4		Kotagiri		
5		Varni		
6		Rudrur *		

Proposed Nomenclature of the District Courts in Telangana.

District: Nizamabad

DISTRICT JUDGE Courts				
S.No.	Present Nomenclature of the Court	Present Place of Sitting	Nomenclature of the Court w.e.f., 02.06.2022	Place of Sitting w.e.f., 02.06.2022
1	Princippal District and Sessions Judge, Nizamabad	Nizamabad	Princippal District and Sessions Judge, Nizamabad	Nizamabad
2	I Additional District and Sessions Judge, Nizamabad	Nizamabad	I Additional District and Sessions Judge, Nizamabad	Nizamabad
3	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989 -cum--VIII Additional District and Sessions Judge, Nizamabad	Nizamabad	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989 -cum--II Additional District and Sessions Judge, Nizamabad	Nizamabad
4	Judge, Family Court, Nizamabad	Nizamabad	Judge, Family Court -cum--III Additional District and Sessions Judge, Nizamabad	Nizamabad
5	Court of Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-XI Additional District and Sessions Judge, Nizamabad	Nizamabad	Court of Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, Nizamabad.	Nizamabad
6	VII Additional District and Sessions Judge, Bodhan	Bodhan	V Additional District and Sessions Judge, Bodhan	Bodhan
7	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Child against Sexual Offences (POCSO) Act, Nizamabad	Nizamabad	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Child against Sexual Offences (POCSO) Act, Nizamabad	Nizamabad
SENIOR CIVIL JUDGE Courts				
1	Senior Civil Judge, Nizamabad	Nizamabad	Senior Civil Judge-cum-Assistant Sessions Judge, Nizamabad	Nizamabad

2	Addl. Senior Civil Judge cum Addl. Sessions Judge, (FTC), Nizamabad at Armoor	Nizamabad at Armoor	Additional Senior Civil Judge-cum-Additional Assistant Sessions Judge, Armoor	Armoor
3	Senior Civil Judge, Bodhan	Bodhan	Senior Civil Judge-cum-Assistant Sessions Judge, Bodhan	Bodhan
JUNIOR CIVIL JUDGE Courts				
1	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Nizamabad	Nizamabad	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Nizamabad	Nizamabad
2	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Nizamabad	Nizamabad	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Nizamabad	Nizamabad
3	II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Nizamabad	Nizamabad	II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Nizamabad	Nizamabad
4	Special Judicial Magistrate of First Class (Mobile) under PCR Act-cum-III Additional Junior Civil Judge, Nizamabad	Nizamabad	Special Judicial Magistrate of First Class (Mobile) under PCR Act-cum-III Additional Junior Civil Judge, Nizamabad	Nizamabad
5	Special Judicial Magistrate of I Class for trial of cases under A.P. Prohibition & Excise Act-cum-IV Additional Junior Civil Judge, Nizamabad	Nizamabad	Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition & Excise Act-cum-IV Additional Junior Civil Judge, Nizamabad	Nizamabad
6	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Armoor	Armoor	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Armoor	Armoor
7	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Armoor	Armoor	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Armoor	Armoor
8	Principal Junior Civil Judge-cum-Judicial	Bodhan	Principal Junior Civil Judge-cum-Judicial	Bodhan

	Magistrate of First Class, Bodhan		Magistrate of First Class, Bodhan	
9	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Bodhan	Bodhan	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Bodhan	Bodhan